

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A. No. 430 of 1996

Thursday, this the 11th day of April, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR P V VENKATAKISHNAN, ADMINISTRATIVE MEMBER

J. Padmavathy Amma,  
W/o Late Shri P. Sadashivan Pillai,  
(Retired Sub Post Master, Vellanad),  
Padma Bhavan, Eravoor, Aryanad,  
Kerala - 695 542. ... Applicant

Vs.

- 1 Chief Post Master General,  
Kerala Circle,  
Thiruvananthapuram- 695 033.
- 2 Superintendent of Post Offices,  
Thiruvananthapuram South Division,  
Thiruvananthapuram- 3.
- 3 The Post Master, Thycaud,  
Thiruvananthapuram. .... Respondents

ORDER

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Neither applicant, nor her counsel is present.

Application is dismissed. No costs.

Dated the 11th April, 1996.

P V VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 430 of 1996

Tuesday this the 4th day of June, 1996.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

J. Padmavathy Amma,  
W/o Late Sri P. Sadasivan Pillai)  
Retired Sub Post Master, Vellanad  
Padma Bhavan, Eravoor, Aryanad,  
Kerala-695 542. .... Applicant

(By Advocate Mr. Thottathil B.Radhakrishnan)

Vs.

1. Chief Post Master General,  
Kerala Circle,  
Thiruvananthapuram-33.
2. Superintendent of Post Offices  
Thiruvananthapuram South Divn.  
Thiruvananthapuram-3.
3. The Post Master, Thycaud,  
Thiruvananthapuram. .... Respondents

(By Advocate Mr. K.S.Bahuleyan for Sr.CGSC)

The application having been heard on 4th June, 1996  
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Widow of a deceased Sub Post Master seeks  
a direction to respondents to recompute her husband's  
pension by reckoning seven years of military service  
rendered by him as eligible service. Indisputably the  
deceased employee exercised the necessary option in this  
regard in 1977. It was not his fault that the option  
was not acted on before his death 11 years later. The

contd....

widow had been making representations after representations and she was even invited for an "Adalat" by A-11. Apparently nothing came out of the "Adalat" and she made another representation A12 that is yet to be answered.

2. Considering the conduct of the parties it is difficult for us to hold that there were laches on the part of applicant. First respondent Chief Post Master General was bound to pass an order on A12. He will do so within six weeks from today by passing a speaking order and that will be communicated to applicant.
3. Standing counsel submits that he will forward a copy of the original application and a copy of this order to first respondent for compliance. We record the submission.
4. Original application is disposed of as aforesaid. No costs.

Dated the 4th June, 1996.

  
P.V. VENKATA KRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

List of Annexures

Annexure A11: True copy of Intimation No. Divl. Dak Adalat/ 391 dated 13.12.1991 issued by the second respondent to the applicant.

Annexure A12: True copy of the representation dated 31.8.1995 submitted by the applicant to the first respondent.